CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 516/TL/2026

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 19th October, 2026

In the matter of

Petition under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence to POWERGRID Khavda II-C Transmission Limited.

And
In the matter of

POWERGRID Khavda II-C Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

Registered office:
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi – 110016.

Address for correspondence:
C/o ED (Commercial & RC), Power Grid Corporation of India Limited,
Floor No. 02, Tower-01, IRCON International Tower,
Plot No. 16, Institutional Area,
Sector-32, Gurugram – 122003, Haryana. **…Petitioner**

Vs

1. Tamil Nadu Power Distribution Corporation Limited,
NPKRR Maaligai, 800,
Anna Salai– 600002, Chennai.

2. Kerala State Electricity Board Limited,
Vaidyuthi Bhavanam
Pattom – 695004, Thiruvananthapuram.

3. Electricity Department, Government of Goa,
Vidyuti Bhawan, Panaji- 403001, Goa.

4. Electricity Department, Govt. of Pondicherry,
137, Netaji Subash Chandra Bose Salai
Pondicherry - 605001.

5. Eastern Power Distribution Company of Andhra Pradesh Limited,
P&T Colony, Seethmadhara,
Vishakhapatnam, Andhra Pradesh.

6. Southern Power Distribution Company of Andhra Pradesh Limited,
#19-13-65/A, Srinivasapuram, Tiruchanoor Road
Tirupati – 517503, Andhra Pradesh.

7. Andhra Pradesh Central Power Distribution Company Limited,
Corporate Office, Beside Polytechnic College, ITI Road
Vijayawada - 520 008, Krishna District, Andhra Pradesh.

8. Southern Power Distribution Company of Telangana Limited,
6-1-50, Corporate Office, Mint Compound,
Hyderabad – 500063, Telangana.

9. Northern Power Distribution Company of Telangana Limited,
H.No 2-5-3 1/2, Vidyut Bhawan, Corporate Office,
Nakkal Gutta, Hanamkonda, Warangal – 506001, Telangana.

10. Bangalore Electricity Supply Company Limited,
Corporate Office, K.R.Circle,
Bangalore – 560001, Karnataka.

11. Gulbarga Electricity Supply Company Limited,
Corporate Office, Station Main Road, Opp. Parivar Hotel,
Gulbarga (Kalburgi) – 585102, Karnataka.

12. Hubli Electricity Supply Company Limited,
Navanagar, PB Road, HUBLI – 580025, Karnataka.

13. Mangalore Electricity Supply Company Limited,
Corporate Office,1st Floor, MESCOM Bhavan,
Kavoor Cross Road, Bejai, Mangalore – 575 004, Karnataka.

14. Chamundeswari Electricity Supply Corporation Limited,
Corporate Office, 29, Vijayanagara 2nd Stage, Hinkal,
Mysuru – 570 017, Karnataka.

15. Central Transmission Utility India Limited,
Floors No. 5th -10th, IRCON International Tower,
Tower 1, PLOT No. 16, Institutional Area, Sector 32,
Gurugram – 122003, Haryana.

16. Power System Project Monitoring Division,
Central Electricity Authority,
Sewa Bhawan, R. K. Puram,
Sector-1, New Delhi – 110066. **…Respondents**

Parties present:
Shri Prashant Kumar, PKIICTL

ORDER

The Petitioner, POWERGRID Khavda II-C Transmission Limited (hereinafter referred to as, "PKIICTL"), has filed the present Petition under Section 14 of the Electricity Act, 2003 (in short 'the Act') read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence to PMTL to include the transmission project *"Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag -II 400/220 kV PS*" under the Regulated Tariff Mechanism (hereinafter referred to as "RTM") mode (hereinafter referred to as the "transmission project"). The scope of the project for which a transmission licence has been sought is as under:

S. No.	Scope of work	Item Description	Implementation timeframe
1.	Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag -II 400/220 kV PS	• 220 kV Bus Sectionalizer- 2 sets • 220 kV Bus Coupler (BC) Bay – 02 nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 02 nos.	18 months
		Total Estimated Cost:	**Rs 30.59 crore**

2. The Petitioner has made the following prayers:

> *"(a) Amend the existing RTM Transmission License to incorporate the transmission project "Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag -II 400/220 kV PS" assigned by CTUIL vide OM dated 17.02.2026 under Regulated Tariff Mechanism (RTM) mode.*
>
> *(b) Allow the Petitioner the liberty to approach the Hon'ble Commission with actual cost on completion of works for determination of transmission charges for the aforementioned additional scope in accordance with Section 61, 62 of the Electricity Act, 2003 and applicable Tariff Regulations as per 10 (2) of the Transmission License Regulations, 2024.*
>
> *(c) Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date.*
>
> *(d) Pass such other orders, as may be deemed fit and proper in the facts & circumstances of the case."*

3. The Petitioner has submitted that the Commission vide Order dated 30.5.2025 in Petition No. 439/MP/2024 has approved amalgamation/ merger as well as the consequent assignment of the transmission licence(s) of the Petitioner Nos.1 to 12 and to Petitioner No. 13, i.e., the Present Petitioner. The relevant extracts of the said Order are as under:

> *"26. The Petitioners have sought assignment/ transfer of licences granted to Petitioner No. 1 to Petitioner No. 12 in favour of Petitioner No. 13 pursuant to and as an effect of the Scheme in terms of sub-section 17(3) of the Act. Given that we have already accorded our approval to the amalgamation/merger of the Petitioner Nos. 1 to 12 with the Petitioner No.13 in terms of the Scheme of Arrangement under Section 230-232 of the Companies Act, we also accord in-principle approval the consequent assignment of the transmission licences granted to Petitioner Nos. 1 to 12 in favour of Petitioner No. 13. Needless to add, consequent to the assignment of licences, all rights, assets, liabilities and obligations of these licensees in respect of the transmission business shall vest in Petitioner No. 13 i.e. POWERGRID Khavda II-C Transmission Limited. POWERGRID Khavda II-C Transmission Limited shall also remain bound by the terms and conditions of licences granted to Petitioner Nos. 1 to 12.*
>
> *27. However, as noted above, the Scheme of Arrangement under Section 230-232 of the Companies has been filed before the Ministry of Corporate Affairs (MCA) for its sanction and approval under the relevant provisions of the Companies Act, read with the Ministry of Corporate Affairs' Notification No. GSR 582(E) dated 13.6.2017 and Notification No. G.S.R 463(E) dated 5.6.2015 and the approval of the MCA thereof is currently pending. Accordingly, the approval of the amalgamation/merger as well as the consequent assignment of the transmission licence(s) of the Petitioner Nos.1 to 12 with Petitioner No.13, as accorded by us in the foregoing paragraphs, shall be subject to the MCA's sanction and approval of the Scheme. Further, upon the receipt of the MCA's sanction and approval of the Scheme, the* ***Petitioners shall also place on record a copy of such sanction and approval in the file of the present case****."*

4. The Petitioner has further submitted that subsequent to the said order, i.e., in Petition No. 439/MP/2024, the Ministry of Corporate Affairs (hereinafter referred to as "MCA") vide order dated 27.1.2026 has approved the merger scheme. Merger Approval Order has been filed with the Registrar of Companies, NCT of Delhi- I on 1.3.2026. Therefore, POWERGRID Koppal Gadag Transmission Limited has been merged into POWERGRID Khavda II C Transmission Limited.

5. The Petitioner, vide compliance affidavit dated 2.3.2026, in compliance with the directions issued in Petition No. 439/MP/2024, has placed on record a copy of the Ministry of Corporate Affairs' (MCA) order dated 27.1.2026, granting sanction and approval to the

Scheme.

6. Accordingly, the Petitioner has submitted that the twelve companies, including POWERGRID Koppal Gadag Transmission Limited, have merged into POWERGRID Khavda II C Transmission Limited. The Petitioner has further submitted that all licences granted to the said TBCB Special Purpose Vehicles (SPVs) for implementation of TBCB and RTM projects are required to be endorsed in favour of POWERGRID Khavda II C Transmission Limited, with details of the endorsement of the existing RTM licences granted to the aforesaid SPVs being provided accordingly as under:

TBCB SPV	Project	Order vide which license was granted
POWERGRID KPS3 Transmission Ltd	Transmission system for evacuation of power from potential Renewable Energy Zone in Khavda area of Gujarat under Phase IV (7GW): Part E3	58/TL/2024 dated 03-05-2024
	Transmission System for providing connectivity to M/s Sarjan Realties Pvt Ltd. (1100MW) at KPS3 (400kV Sec-I)	Petition no 195/TL/2026 filed and under hearing.
POWERGRID KPS2 Transmission Limited.	Interconnection of RE developer's DTL at Bay no 416 of KPS-2 (400kV Bus Section-I)	168/TL/2024 dated 17-09-2024
POWERGRID Ananthapuram Kurnool Transmission Ltd	Implementation of 3 nos. of 400kV line bays at Ananthapuram PS for integration of RE generation projects	172/TL/2024 dated 30-09-2024

7. The Petitioner has submitted that upon amendment of the existing RTM transmission licence, the Petitioner shall implement the aforementioned scheme under RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL's Office Memorandum (OM) dated 17.2.2026, is Rs. 30.59 crores and the scheduled COD is 17.8.2027. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of the transmission charges in accordance with the Tariff Regulations.

8. The Petitioner, vide affidavit dated 25.6.2026, has submitted proof of newspaper

publication in terms of the Transmission License Regulations.

Hearing dated 25.8.2026

9. Notices were issued to the Respondents to file their respective replies. During the course of the hearing, the representative of the Petitioner reiterated the submissions made in the Petition.

Hearing dated 29.9.2026

10. During the hearing, the representative of the Petitioner submitted that, despite the opportunity granted to the Respondents to file their replies vide Record of Proceedings dated 25.8.2026, none of the Respondents had filed a reply. Considering the submissions made by the Petitioner's representative, the matter was reserved for orders.

Analysis and Decision

11. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition to amend the existing RTM Transmission Licence of POWERGRID Khavda II-C Transmission Limited to include the transmission project *"Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag -II 400/220 kV PS*" through the RTM mode.

12. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter alia*, directed that the NCT will approve the ISTS costing between Rs.100 crore and Rs. 500 crore or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs. 100 crore, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility (CTU) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

> *"2. Terms of Reference (ToR) of the NCT are as under:*
> *i.***********************

VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs. 100 crore to Rs. 500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU."

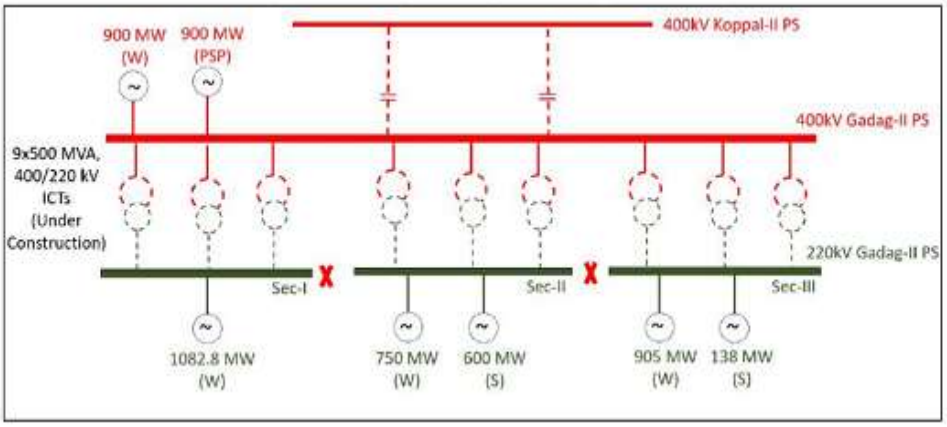
13. The subject transmission scheme was discussed and agreed upon in the 41st Consultation Meeting for evolving Transmission Schemes in Southern Region (hereinafter referred to as "CMETS-SR") held on 27.11.2025 and minutes issued on 29.12.2025. The Minutes of the meetings of CMETS-SR notified are as under:

"B.5. Implementation of 2 nos. of 220kV Bus Sectionalizers at 220kV level of Gadag-II 400/220kV PS

CTU informed that presently, Gadag-II 400/220kV PS is under construction with implementation schedule of 24 months i.e. Dec'2025 under the scheme "Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A) and Gadag-II (Phase- A) in Karnataka". The broad scope includes 2x500 MVA, 400/220 kV ICTs, Gadag-II – Koppal-II 400 kV (quad) D/c line and 04 nos. of 220kV line bays. In addition to the above, the pooling station is being augmented with 7x500 MVA, 400/220kV ICTs, Gadag-II – Koppal-II 400kV (quad) 2nd D/c line, 1 no. of 400kV line bay and 05 nos. of 220 kV line bays under the scheme "System strengthening at Koppal-II and Gadag-II for integration of RE generation projects" and expected by progressively from Dec'25 to Jun'27. Further, space provision for 220 kV bus sectionalizer at Gadag-II PS has been kept in the original scope. However, 220 kV bus sectionalizers has not been taken up for implementation at Gadag-II PS.

Connectivity of about 5275 MW (3475 MW at 220 kV level and 1800 MW at 400 kV level) has been granted / agreed for grant at Gadag-II PS. During interconnection study analysis, it is observed that the fault level at 220kV bus is crossing its design limit (50 kA) considering the above generation. Accordingly, 220kV bus sectionalizers are required to be placed in the 220kV bus and the 220kV buses need to be operated independently with 220 kV bus sectionalizers under open condition for control of short circuit level of 220 kV bus. Detailed study analysis has been carried out for 220kV split bus operation with bus sectionalizers under open condition and no constraints are observed in the 400/220kV ICTs at Gadag-II PS. The schematic diagram and study analysis are as below:

Transmission System at Gadag-II for integration of RE generation projects



Mode of operation	***Transformation capacity (MVA)***	***Connectivity quantum (MW)***	***220 kV Bus Sections***	***Short circuit level (kA)***	
				220kV bus	***400kV bus***
Single bus operation of 220 kV bus	*4500 (9x500)*	*3475.8*	*Single Section*	*54*	*46*
Case-1: Section-I & Section-II combined and Section-III Independent operation	*1500 (3x500) + 1500 (3x500)*	*2432.8*	*Section-I + Section-II*	*43.75*	*46*
	1500 (3x500)	*1043*	*Section-III*	*27*	
Case-2: Section-II & Section-III combined and Section-I independent operation	*1500 (3x500) + 1500 (3x500)*	*2393*	*Section-II + Section-III*	*43.52*	
	1500 (3x500)	*1082.8*	*Section-I*	*27.7*	

From the above it is observed that RE generation of about 1082.8 MW in Section-I, 1350 MW in Section-II and 1043 MW in Section III has been granted at Gadag-II. Further, the 3 sections cannot be operated independently considering the N-1 contingency of ICTs in each section. Accordingly, either S-I & S-II may be operated as single section and S-III as independent section or S-II & S-III may be operated as single section and S-I as independent section, as per requirement.

In view of above, following is proposed for implementation at Gadag-II PS:

- *220kV Bus Sectionalizer – 2 sets*
- *220 kV Bus Coupler (BC) Bay – 2 nos.*
- *220 kV Transfer Bus Coupler (TBC) Bay – 2 nos.*

During meeting, SRLDC enquired that possibility of operation of S-I & S-III combined and S-II as independent section. CTU informed that this combination is not possible considering the physical layout of the pooling station.

After detailed deliberations, following is agreed:

Implementation of 2 nos. of 220kV Bus Sectionalizers at 220kV level of Gadag-II 400/220 kV PS.

- *220 kV Bus Sectionalizer – 2 sets*
- *220 kV Bus Coupler (BC) Bay – 2 nos.*
- *220 kV Transfer Bus Coupler (TBC) Bay – 2 nos."*

14. Based on the above, CTUIL, vide OM dated 17.2.2026 and Corrigendum dated 5.3.2026, has approved the "Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag-ll 400/220kV PS" under RTM mode, and the same was also addressed to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office Memorandum dated 17.2.2026 and Corrigendum dated 5.3.2026 are extracted as under:

*"**CTUIL OM Dated 17.2.2026"***

Sub: Inter-State Transmission Schemes (costing upto Rs.100 Cr.) to be taken up for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs. 100 Cr. in line with the MoP office order dated 28.10.2021 and MoP Gazette notification dated 23.06.2025 under the Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Sl. No.	***Name of Transmission Scheme***	***Implementing Agency***
Southern Region		
1.	*Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag-ll 400/220 kV PS.*	*Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)*

The detailed scope of works for the above transmission schemes is given at Annexure-I.

The above transmission schemes are awarded to the Implementing Agency for its implementation under RTM mode. The implementing agency shall enter into a concession agreement with CTU for the implementation of the above-mentioned transmission schemes through the Regulated Tariff Mechanism (RTM).

In line with 26th NCT MoM dated 06th January 2025, para 4.4, if there is any cost variation beyond 10% of CTUIL's cost, TSP is requested to intimate the DPR cost along with break-up of cost estimate of the subject scheme with supporting documents to CTUIL within 30 days of the allocation of the project/scheme by CTUIL.

*"**CTUIL OM Dated 05.03.2026"***

Corrigendum to Office Memorandum Dated 17.2.2026

Sub: Inter-State Transmission Schemes (costing up to Rs.100 Cr.) to be taken up for implementation under Regulated Tariff Mechanism (RTM)

This is with reference to Office Memorandum Ref. No. C/CTU/AI/00/28th CCTP dated 17.02.2026 regarding Sl. No. 1 "Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag-II 400/220 kV PS", implementing agency may be read as "POWERGRID KOPPAL GADAG TRANSMISSION LIMITED" instead of "Koppal II Gadag II Transmission Limited".

Further, the estimated cost for transmission schemes awarded in the above-mentioned CTU OM, is at May' 2025 price level.

This letter shall form an integral part of Office Memorandum Ref. No.: C/CTU/AI/00/28th CCTP dated 17.02.2026 issued by CTU.

This issues with the approval of Competent Authority."

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner company has been incorporated under the Companies Act 2013 and is already a transmission licensee.

16. Regulation 16 of the Transmission Licence Regulations provides for the procedure for the amendment of a transmission licence as under:

"(1) The Commission may on its own motion or on an application made by the licensee (other than deemed licensee) or otherwise make such alterations and amendments in the terms and conditions of licence, if the Commission is of the opinion that the public interest so requires inter-alia under the following categories:

(a) Where the Commission orders any alterations and amendments otherwise than on the application of the licensee, the Commission shall publish a notice in two such daily digital newspapers as it considers necessary with the following particulars, namely: -

i. name and address of the licensee;

ii. alterations and modifications proposed to be made in the licence;
iii. grounds for such alterations and modifications; and
iv. statement inviting suggestions and objections, if any, on the proposal for consideration of the Commission within the time specified in the notice.

(b) Where an existing licensee which has been granted a transmission licence pursuant to selection under the competitive bidding guidelines, and is subsequently selected through the process under the competitive bidding guidelines to implement additional transmission element(s) under project mode, it shall be eligible to add such transmission element(s) to its existing licence, after making an application before the Commission in terms of this Regulation.

(c) Where an existing licensee which has been granted a transmission licence pursuant to being nominated by the Central Government or its authorized agency to implement transmission element(s) under regulated tariff mechanism, is further nominated to implement additional transmission element(s) under regulated tariff mechanism, it shall be eligible to add such transmission element(s) to its existing licence, by making an application before the Commission in terms of this Regulation.

(2) The procedure specified in Regulation 5 of these regulations (except clause 13) shall mutatis mutandis be applicable in case the licensee makes an application for any amendment to the licence.

(3) The Commission shall also upload Form-II submitted by the applicant on the website of the Commission, inviting suggestions and objections on the proposal for amendment of the licence.

(4) The Commission shall carry out such amendment to the licence as may be considered necessary after consideration of the suggestions and objections received.

(5) The licensee shall be required to maintain separate accounts for such additional elements in case of addition/modification of the licence."

17. The Petitioner has filed the present Petition for the amendment of an existing RTM transmission licence granted through RTM mode. The subject transmission project was initially allocated to POWERGRID Koppal Gadag Transmission Limited under the RTM mode vide OM dated 17.2.2026 & corrigendum to OM dated 05.03.2026. However, pursuant to the Scheme of Arrangement sanctioned by the MCA vide order dated 27.01.2026 (approved by the Commission in Petition No. 439/MP/2024), POWERGRID Koppal Gadag Transmission Limited, along with other SPVs, has been merged into the

present Petitioner, POWERGRID Khavda II-C Transmission Limited. Consequent to the said merger, the Petitioner filed the present Petition to incorporate "*Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag-ll 400/220kV PS",* in accordance with the Transmission Licence Regulations.

18. The Petitioner has made the Application as per Form-I and paid a fee of Rs. One lakh as prescribed by the Central Government. As directed by the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

19. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Vernacular language. The Petitioner has also published the notice digitally in all editions of 'Deccan Herald' and 'Vijayvani' (in English and Kannada, respectively) on 2.6.2026. In response, the general public has not raised any objection to the notices.

20. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and read with Regulation 5 (9) of the 2024 Transmission Licence Regulations. CTUIL, vide its letter dated 11.6.2026, has recommended the amendment of the existing transmission licence to include the transmission project of the Petitioner. The relevant portion of the said letter dated 11.6.2026 is extracted as under:

> *"This has reference to petition filed by M/s POWERGRID Khavda ll-C Transmission Limited before Hon'ble CERC under Section 14, 15 of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing transmission licence to M/s POWERGRID Khavda ll-C Transmission Limited for executing the ISTS scheme "Implementation of 2 nos. of 220kV Bus Sectionalizers at 220kV level of Gadag-ll 400/220kV PS" under RTM. In this regard, the following is submitted:*
>
> *1.* ***Justification of the ISTS scheme:***
>
> *i) Gadag-ll 400/220kV PS is presently under construction with implementation schedule of 24 months (SCoD - Dec'25) under the scheme "Transmission Scheme for integration of Renewable Energy Zone (Phase-ll) in Koppal-ll (Phase-A) and Gadag-ll (Phase-A) in Karnataka and expected by Jun'26. The broad scope includes 2x500 MVA, 400/220kV ICTs, Gadag-ll - Koppal-ll 400kV (quad) D/c line and 04 nos. of 220kV line bays. In addition to above, the pooling station is being augmented with 7x500 MVA, 400/220kV ICTs, Gadag-ll - Koppal-ll 400kV (quad) 2nd D/c line, 1 no. of 400kV line bay and 05 nos. of 220 kV line bays under the scheme "System strengthening at*

Koppal-ll and Gadag-ll for integration of RE generation projects" and expected by progressively from Jan'26 to Apr'27.

ii) Space provision for 220kV bus sectionalizer at Gadag-ll PS has been kept in the original scope. However, 220kV bus sectionalizers has not been taken up for implementation at Gadag-ll PS.

iii) Connectivity has been granted to various RE based generation projects at 220 kV and 400 kV level at Gadag-ll PS. During interconnection study analysis, it is observed that the fault level at 220kV bus is crossing its design limit (50 kA) considering the above generation. Accordingly, 220kV bus sectionalizers are required to be placed in the 220kV bus and the 220kV buses need to be operated independently with 220kV bus sectionalizers under open condition for control of short circuit level of 220kV bus.

iv) Accordingly, implementation of 2 nos. of 220kV Bus Sectionalizers at 220kV level of Gadag-ll 400/220kV PS was discussed and agreed in the 41st CMETS-SR held on 27.11.2025.

The detailed scope and schematic diagram of the subject ISTS scheme is enclosed at Annexure-I.

v) As per Ministry of Power, Govt, of India vide office order dated 28/10/2021, responsibility for approval of ISTS transmission projects costing (up to Rs. 100 Cr.) along with their mode of implementation was entrusted to CTUIL. In line with above notification, Implementation of 2 nos. of 220kV Bus Sectionalizers at 220kV level of Gadag-ll 400/220kV PS was awarded to M/s POWERGRID Koppal Gadag Transmission Limited (Now M/s POWERGRID Khavda ll-C Transmission Limited) vide CTU OM dated 17.02.2026 & corrigendum to OM dated 05.03.2026 with a copy to MoP and NOT with following details:

S. No.	***Scope of the Transmission Scheme***	***Capacity /km***	***Implementation Timeframe***
1	*Implementation of 2 nos. of 220kV Bus Sectionalizers at 220kV level of Gadag-ll 400/220kV PS*	*• 220kV Bus Sectionalizer - 2 sets* *• 220 kV Bus Coupler (BC) Bay - 2 nos.* *• 220 kV Transfer Bus Coupler (TBC) Bay - 2 nos.*	*18 months*

Copy of CTU OM dated 17.02.2026 and corrigendum to OM dated 05.03.2026 is attached at Annexure-ll.

2. ***The subject ISTS scheme has been agreed / approved in various forums as detailed below:***

Sl. No.	***Meeting***	***Meeting No.***	***Date***	***Remarks***
1.	*Consultation Meeting for Evolving Transmission Schemes in SR region*	*41st*	*27 Nov 2025*	*Relevant excerpts attached as* ***Annexure-lll***

3. **Details of the Upstream/Downstream/Inter-connecting Transmission System:**

S. No.	***Details of the Upstream/Downstream transmission system***	***InSTS/lSTS***	***Implementing Agency***	***Implementation Mode (RTM/TBCB)***	***SCOD***	***Status***	***Mismatch with the subject scheme, if any.***
Downstream:							
1.	*Transmission Scheme for integration of Renewable Energy Zone (Phase-ll) in Koppal-ll (Phase-A) and Gadag-ll (Phase-A) in Karnataka* *• Establishment of 400/220 kV, 2x500 MVA Gadag-ll Pooling Station* *• Gadag-ll PS - Koppal-ll PS 400 kV (Quad Moose) D/c line*	*ISTS*	*M/s POWERGRID Khavda II-C Transmission Limited (erst while POWERGRID Koppal Gadag Transmission Limited) (A wholly owned subsidiary of M/s POWERGRID)*	*TBCB*	*SCOD: Dec'25*	*Under construction*	*No Mismatch*
2.	*System strengthening at Koppal-ll and Gadag-ll for integration of RE generation projects* *•Augmentation of 7x500 MVA, 400/220 kV ICTs (3rd, 4th, 5th, 6th, 7th, 8th & 9th) at Gadag-ll PS* *• Gadag-ll PS - Koppal-ll PS 400kV (Quad) 2nd D/c line*	*ISTS*	*M/s POWERGRID Koppal Gadag Augmentation Transmission Limited (A wholly owned subsidiary of M/s POWERGRID*	*TBCB*	*SCOD: progressive! y from Dec'25 to Jan'27 (Anticipated CoD: Jan'27 to April'27)*	*Under construction*	*No Mismatch*
Upstream:							
NA							

4. Details of Connectivity / GNA application granted at Sub Station I Pooling Station included in the subject ISTS scheme, if any: NA

5. Earlier M/s POWERGRID Koppal Gadag Transmission Limited was granted ISTS Transmission License for implementation of "Transmission Scheme for integration of

Renewable Energy Zone (Phase-ll) in Koppal-ll (Phase-A) and Gadag-ll (Phase- A) in Karnataka and Transmission Scheme for integration of Renewable Energy Zone (Phase- ll) in Koppal-ll (Phase-B) in Karnataka" by Hon'ble Commission vide order dated 26.07.2024 in Petition No. 52/TL/2024. Subsequently, Hon'ble Commission vide order dated 30.05.2025 in petition 439/MP/2024 has approved the merger of 12 no. TBCB SPVs inter-alia including POWERGRID Koppal Gadag Transmission Limited into POWERGRID Khavda ll-C Transmission Limited.

6. Keeping above in view and based on details furnished by M/s POWERGRID Khavda ll-C Transmission Limited, CTU in line with Section 15(4) of the Electricity Act, 2003, recommends amendment of existing transmission licence to M/s POWERGRID Khavda II- C Transmission Limited for executing the ISTS scheme "Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag-ll 400/220 kV PS."

21. In the present case, the Petitioner is a transmission licensee that is implementing the project defined under its scope under the RTM mechanism. The present Petition is consequent to the Office Order dated 28.10.2021, notified by the Ministry of Power, Government of India, wherein CTUIL has been authorised to determine the mode of implementation of ISTS projects costing up to Rs. 100 crores. Pursuant to the Ministry of Power's direction, CTUIL, vide its Office Memorandum dated 17.2.2026 & corrigendum to OM dated 05.03.2026, has determined a list of Projects to be implemented through a Regulated Tariff Mechanism, which also includes the subject transmission system under the instant Petition.

22. Considering the material on record, we are *prima facie* of the view that the Petitioner satisfies the conditions for the amendment of existing RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **6.11.2026**.

23. The Petition shall be listed for hearing on **10.11.2026.**

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**